

GOVERNMENT OF INDIA
MINISTRY OF COAL
RAJYA SABHA
QUESTION NO 07.03.2011
ANSWERED ON
COAL RESERVES IN JHARKHAND

1088

SHRI S.S. AHLUWALIA

Will the Minister of COAL be pleased to state :-

- (a) the details of coal reserves in Jharkhand allocated to private and public enterprises, indicating the estimated coal reserves so linked and year of allocation in each case;
- (b) the details of projects and its objectives considered by Government for approving of these allocations to respective parties;
- (c) whether any review of the cases of coal linkages vis-à-vis status of fulfillment of the stated objectives in respective cases have been carried out;
- (d) if so, the details thereof; and
- (e) the details of applications for grant of linkages for coal reserves in Jharkhand pending with Government?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF COAL

(SHRI PRATIK PRAKASHBAPU PATIL)

(a) & (b): The details of coal blocks allocated to various public and private sector companies along with the geological reserves, year of allocation and end use project in the State of Jharkhand is given at Annexure-I. Allocation of coal blocks are made on the specific requests received from the allocattee companies. In case of captive allocation, the coal blocks are allocated for meeting the coal requirement of the associated/linked end use project. In case of coal blocks allocated for commercial mining to the State PSUs of Jharkhand, the State PSUs are free to sell coal to the consumers in the State.

(c) During the meeting of the Standing Linkage Committee (Long Term) held on 22/23rd October, 2008, the Committee, inter alia, reviewed the status of linkages issued to Captive Power Plants where neither plants have been commissioned nor Fuel Supply Agreements concluded with the coal companies for supply of coal. The Committee had recommended cancellation of linkages of those cases, where it felt that the linkage holder has not set up the project or where the progress in setting up the project was not satisfactory. However, while approving the minutes of the meeting, the Competent Authority had directed that these cases may be revisited for further review. Coal India Limited was accordingly directed to review these cases and to send their comprehensive status and recommendations to the Ministry. Out of such review cases, there were 25 cases, where linkage holder did not respond to the letters of the concerned coal companies seeking status of this project or where a coal block has been allocated for the project for which linkage had been granted. It was, therefore, decided to cancel these linkages with immediate effect. However, if the project developer desires to apply again for seeking fresh Letter of Assurance for his project, as per provisions of New Coal distribution Policy, he may do so as per the prescribed procedure. A list of cases where cancellation of linkages have been approved is enclosed (Annexure-II). It may be seen that no coal linkage was cancelled for Jharkhand based units.

(d) & (e): Details of application for grant of coal linkage received from units in Jharkhand pending with Ministry of Coal is given below:-